

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 30
(IB)-266(PB)/2023

IN THE MATTER OF:

Aircastle (Ireland) Limited	...	Applicant/Petitioner
Vs		
Spicejet Limited	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Chinmoy Pradip Sharma, Mr. Ajay Kumar, Mr. Ritesh Singh, Mr. Irfan Hasieb, Mr. Krishnajyoti Deka, Mr. Rishabh Munjal, Mr. Navneet Kishore Singh, Mr. Gurnoor Kaur, Ms. Anchal Nanda, Mr. Hetram Bishnoi, Advs.
For Respondent : Mr. Sanjay Gupta, Mr. Nikhil Jain, Advs.

ORDER

Ld. Counsel for the respondent submitted that the reply has been filed and served upon Mr. Ajay Kumar Ld. Counsel for the petitioner on 24.05.2023 at 3:42 PM.

Ld. Sr. Counsel for the petitioner appeared and seeks some time to go through the reply and file a rejoinder, if required.

At his request, list the matter **on 29.05.2023** before another Bench, after taking administrative order.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)